

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 138 of 2020

In the matter of:

Mukesh Goel

....Appellant

Vs.

Goel Entrade Pvt. Ltd. & Ors.

...Respondents

Present

For Appellant: Ms. Jyoti Chaudhary & Mr. Ankit Jain, Advocates.

For Respondents: None.

ORDER

(Through Virtual Mode)

12.11.2020: The postal cover in respect of Respondent No. 1 Registered Notice got returned with an endorsement 'Door Locked'. However, the Learned Counsel for the Appellant informs this Tribunal, that an e-mail was sent to the Respondent No. 1/ Company and as such the service of Notice in respect of Respondent No. 1 may be held to be sufficient.

In view of the fact that the endorsement of the Postal Authority on the outer cover of Registered Notice in respect of Respondent No. 1 shows that the 'Notice' was not delivered because of the reason of 'door locked', this Tribunal, at this stage simpliciter, directs the Appellant to take steps for issuance of necessary Notice to the Respondent No. 1 registered office address returnable by **11th December, 2020**. In respect of Respondent No. 2 & 3 the Notices were delivered. Today no one represents on their behalf, and the same is recorded.

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Let the requisite be filed on or before the **19th November, 2020.**

Post the matter '**For Admission (After Notice)**' on **14th December, 2020.**

**[Justice Venugopal M.]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

Sim/Kam